

**Request from U.P. Government for  
Conversion of Overdraft into  
Long Term Loans**

\*4749. SHRI ZAINUL  
BASHER :

SHRI G.M. BANAT-  
WALLA :

Will the Minister of FINANCE  
be pleased to state ;

(a) whether Government have  
received a request from Uttar Pradesh  
Government that the overdraft drawn  
by them be converted into 15 years' long  
term loan and recovered in instalments;  
and

(b) if so, Government's reaction  
thereto ?

MINISTER OF STATE IN THE  
MINISTRY OF FINANCE (SHRI  
JANARDHANA POOJARY) : (a) Yes,  
Sir.

(b) The Government have already  
decided to provide to the State a  
medium term loan equivalent to 90%  
of the State's overdraft as on 28.1.1985  
recoverable in 4 years commencing from  
1986-87. As the recovery of this  
amount was already taken into account  
while estimating the State's resources for  
the 7th Plan, the State's approved Plan  
outlay would not be affected. Govern-  
ment, therefore, does not consider it  
necessary to extend the period of re-  
payment to 15 years.

[English]

**Loan Extended by - Mesra Branch of  
United Commercial Bank**

4750. SHRI PRAKASH  
CHANDRA : Will the Minister of  
FINANCE be pleased to state :

(a) whether nationalised banks  
give loan to the entrepreneurs for start-  
ing small scale industries ;

(b) whether the United Commer-  
cial Bank, Mesra Branch, Ranchi has

extended a loan of several crores of  
rupees to the entrepreneurs sponsored  
by SIRDO/SIRTDO operated by Birla  
Institute of Technology, Mesra, Ranchi  
(Bihar); and

(c) if so, whether about Rs. 2.5  
crores of the above loan has become  
bad debt due to non-functioning of the  
several units of the SIRDO/SIRTDO  
operated by Birla Institute of Tech-  
nology, Mesra ?

THE MINISTER OF STATE IN  
THE MINISTRY OF FINANCE (SHRI  
JANARDHANA POOJARY) : (a) Yes,  
Sir.

(b) United Commercial Bank,  
Mesra Branch has extended loans and  
advances totalling Rs. 3.00 crores to  
the entrepreneurs sponsored by Small  
Scale Industries Research Training and  
Development Organisation which is a  
Registered Association.

(c) According to United Commer-  
cial Bank, in all 31 small Scale units  
were financed under the scheme. The  
Bank is expected to take all steps to  
recover the amounts as an ongoing  
exercise.

[Translation]

**Employment of Scheduled Tribes in  
Public Sector**

4751. SHRI MOHAN LAL  
JHIKRAM : Will the Minister of  
FINANCE be pleased to state :

(a) the reasons for which position  
in regard to employment of the persons  
belonging to the Scheduled Tribes in  
the public sector undertakings is very  
unsatisfactory ;

(b) the total number of emplo-  
yees working in these undertakings and  
the number of the employees belonging  
to Scheduled Tribes out of them ;

(c) the number of Scheduled  
Tribes employees working particularly  
in (i) Bharat Brakes and Valves Ltd.

(ii) Beithweight (iii) Bharat Pumps and Compressors Ltd. (iv) Bharat Process and Mechanical Engineering (v) H.D.P.E. (vi) Lagan Jute (vii) Maruti (viii) Scooters India Ltd., (ix) Tungabhadra Steel Products Ltd;

(d) whether reservation quota rules have been complied with in the undertakings referred to in part (c) above ; and

(e) whether the vacant posts will be filled up by observing Government rules while making recruitment of such employees in future ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) :

(a) and (b). As per information available in respect of 195 public sector undertakings, the total number of employees and the number of Scheduled Tribes employees out of them, as on 1.1.1984, were 20,62,664 and 1,80,784 respectively. The percentage of Scheduled Tribes employees to the total number of employees was, therefore, 8.76 compared to the quota of 7.5 per cent reserved for them. There are, how-

ever, shortfalls in some categories of employees basically due to non-availability of candidates with requisite qualifications and experience.

(c) to (e). A statement indicating the number of Scheduled Castes and Scheduled Tribes employees in the concerned undertakings and their percentage to the total number of employees in these undertakings is given below. Formal directives have been issued to the public enterprises, through the concerned administrative Ministries/Departments, to ensure reservations in regard to employment for SC/ST, more or less on the same lines as applicable to filling up of the posts in the Central Government. The public sector enterprises have to ensure that Government directives in this regard are carried out. However, wherever instances of these instructions not being properly implemented by the undertakings come to the notice of the Government, the concerned administrative Ministries, which are responsible for implementing the reservation directives, are requested to look into the matter for such remedial action as may be necessary.

#### Statement

##### *The Representation of Scheduled Castes & Scheduled Tribes as on 1.1.84*

Sl. No.	Name of the undertaking	Total No. of employees	No. of S.C.	%	No. of S.T.	%
1	2	3	4	5	6	7
1.	Bharat Brakes and Valves Ltd.	998	52	5.21	5	0.501
2.	Braithwaite & Co. Ltd.	6065	480	7.91	6	0.098
3.	Bharat Pumps and Compressors Ltd.	2104	304	14.44	3	0.142
4.	Bharat Process and Mechanical Engineering	1330	148	11.12	7	0.526
5.	H.D.P.E.	Presumeable, the reference is to Hoogly Dockyard Port Engineering Works. If so, information in respect of that undertaking is not readily available.				

1	2	3	4	5	6	7
6.	Lagan Jute	578	70	12.1	—	—
7.	Maruti	665	62	9.32	1	2.150
8.	Scooters India Ltd.	3288	406	12.34	4	0.121
9.	Tungabhadra Steel Products Ltd.	1321	303	22.93	34	2.37

[English]

**Issue of Convertible Debentures on  
Lohia Machines**

\*4752. SHRI ]SANAT KUMAR  
MANDAL : Will the Minister of  
FINANCE be pleased to state :

(a) whether Government have cleared the proposals of Lohia Machines Ltd. Kanpur (U.P.) to raise additional Rs. 10 crores from the public by way of to fund its on-going two-wheeler vespa scooters project in collaboration with Piaggio of Italy;

(b) if so, considerations which weighed with Government in granting this approval, when this Company had earlier been permitted to raise large amounts from the public by way of advance against booking of its scooters estimated at Rs. 115 crores ;

(c) the amount of existing deposits against scooter booking already in the custody of this Company after deliveries of scooters and cancellations ; and

(d) the mode of issue of this new series of convertible debentures and their period of repayment ?

THE MINISTER OF STATE IN  
THE MINISTRY OF FINANCE (SHRI  
JANARDHANA POOJARY) : (a)  
Yes, Sir.

(b) The Company was given consent as the guidelines relating to debenture issues were satisfied. The booking advances were to be deployed

by the company in accordance with the guidelines issued by the Department of Heavy Industry which do not permit use of these advances as capital although a portion thereof can be used as working capital.

(c) The company has a deposit of Rs. 109.04 crores as on 31.3.1985.

(d) The issue of 13.5% — 9,09,090 secured convertible debentures of Rs. 110/- each aggregating Rs. 10 crores is to be made for cash at par to the existing equity shareholders as rights on pro-rata basis. Rupees ten out of the face value of Rs. 110/- will compulsorily be converted into one equity share of Rs. 10/- each on expiry of six months from the date of allotment. The balance face value of Rs. 100/ remaining after aforesaid conversion shall be redeemed in three instalments of Rs. 35/-, Rs. 35, and Rs. 30/- on expiry of 7th, 8th and 9th year of allotment respectively.

**Problems of Exporters Chemicals**

4753. SHRI CHINTAMANI  
JENA :

KUMARI PUSHPA  
DEVI :

Will the Minister of COMMERCE be pleased to state :

(a) the value of the chemicals being exported every year during the years 1982-83, 1983-84 and 1984-85;

(b) the main problems being faced by the exporters of chemicals ;